

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 332 of 2003

Thursday, this the 5th day of February, 2004

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. H.P. DAS, ADMINISTRATIVE MEMBER

1. B. Mohanan,  
Deputy Collector &  
Addl. District Magistrate (ADM),  
Kollam. ....Applicant

[By Advocate Mr. Vellayani Sundara Raju]

Versus

1. Union of India represented by  
Secretary to Government,  
Ministry of Personnel & Training,  
New Delhi.
2. IAS Selection Committee, represented by  
its Chairman, Union Public Service Commission,  
(UPSC), New Delhi.
3. State of Kerala, represented by its  
Chief Secretary, Govt. Secretariat,  
Thiruvananthapuram.
4. Sri K. Ajayakumar,  
Deputy Collector (RR), Collectorate,  
Kollam. ....Respondents

[By Advocate Mr. C. Rajendran, SCGSC (R1 & R2)]

[By Advocate Mr. Renjith A, GP (R3)]

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

None appears for the applicant. On 16-1-2004 when the application came up for hearing, none was present for the applicant. Today also neither the applicant nor the counsel is present. It appears that the applicant is no more interested in prosecuting the matter. Hence, the application is dismissed for default and non-prosecution. No costs.

Thursday, this the 5th day of February, 2004

H.P. DAS  
ADMINISTRATIVE MEMBER

A.V. HARIDASAN  
VICE CHAIRMAN

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